

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
RAJYA SABHA
QUESTION NO 06.12.2010
ANSWERED ON
AUTHORITY FOR APPROVAL OF PROPOSALS .

2852

Shri Parvez Hashmi

Will the Minister of COALINFORMATION AND BROADCASTING be pleased to state :-

- (a) the role of the Chief Executive Officer (CEO) of Prasar Bharati;
- (b) whether he is constitutional head or functional head;
- (c) the powers of the Director-General (DG), Doordarshan; and
- (d) who is competent authority for approval of any proposal either the CEO or the DG?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING

(SHRI C.M. JATUA)

(a) As per section 5 of the Prasar Bharati Act, 1990, the Executive Member shall be the Chief Executive of the Corporation and shall, subject to the control and supervision of the Board, exercise such powers and discharge such functions of the Board as it may delegate to him.

(b) He is a functional head.

(c) & (d) As per section 30 of the Prasar Bharati Act, 1990, the Corporation may, by general or specific order, delegate to the Chairman or any other Member or to any officer of the Corporation, subject to such conditions and limitations, if any, as may be specified therein, such of its powers and duties under this Act as it may deem fit. Accordingly, the Prasar Bharati Board delegate powers to the Director General, Doordarshan. The schedule of delegation of powers informed by Prasar Bharati is as per enclosed Annexure.